

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. IV

Service Tax Appeal No.52127 of 2018

[Arising out of Order-in-Appeal No.35(VC)ST/JPR-I/2014 dated 25/28.03.2014 passed by the Commissioner of Central Excise & Customs (Appeals), Jaipur-I]

M/s. Raju & Company
2, Bajrang Vihar, Behind
Durgapura Railway Station Road,
Jaipur.

Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax,**
NCR Building, Statue Circle,
C-Scheme,
Jaipur (Rajasthan).

Respondent

APPEARANCE:

Ms. Surabhi Sinha, Advocate for the appellant.
Shri P. Juneja, Authorised Representative for the respondent.

CORAM:

HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO.50254/2020

DATE OF HEARING/ DECISION: 31.01.2020

ARCHANA WADHWA:

Ld. Advocate appearing for the appellant seeks to withdraw their appeal as they have applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. No objection by the Id. Authorised Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

[Dictated and pronounced in open Court].

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

